The question was put and the motion was adopted.

SHRI GHULAM NABI AZAD: Sir, I introduce the Bill.

THE AIRCRAFT (AMENDMENT) BILL, 1982.

THE MINISTER OF STATE IN THE MINISTRIES OF CIVIL AVIATION AND CIVIL SUPPLIES (SHRI BHA-GWAT JHA AZAD): Sir, I beg to move for leave to introduce a Bill further to amend the Aircraft Act, 1934.

The question was put and the motion was adopted.

SHRI BHAGWAT JHA, AZAD: Sir, I introduce the Bill.

STATEMENT BY MINISTER THE OCEAN POLICY

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND IE-CHNOLOGY, ELECTRONICS, OCEAN DEVELOPMENT AND THE DEPART-MENT OF NON-CONVENTIONAL EN-ERGY SOURCES IN THE MINISTRY OF ENERGY (SHRI C. P N. SINGH): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Ocean Pc¹icy Statement.

[Placed in Library. See No. LT-\$645 \$2].

THE INDIAN TOBACCO COMPANY LIMITED (TAKING OVER OF MANAGEMENT) BILL, 1982.

SHRI RAM BHAGAT PASWAN (Bihar): Sir, I beg to move for leave to introduce a Bill to provide for the taking over of the management of the undertaking of the Indian Tobacco Company Limited for a limited period in order to secure the proper management of the same.

The question was put and the motion was adopted.

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SHRI RAM BHAGAT PASWAN: Sir, I introduce the Bill.

(Amdt.) Bill. 1977

THE ONE FAMILY ONE JOB NORM BILL, 1982

MR. DEPUTY CHAIRMAN: Shri Syed-Shahabuddin—Not here. Yes, Shri Paswan.

SHRI RAM BHAGAT PASWAN: Sir, I beg to move for leave to introduce a Bill to provide for the adoption of the norm of one-family one-job in public services.

The question was put and the motion was adopted.

SHRI RAM BHAGAT PASWAN: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Shri Syed Shahabuddin. He is not here. Before we take up the further consideration of the Constitution (Amendment) Bill, I would like to inform hon. Members that the Half-an-hour Discussion has been postponed to the next Session. The hon. Member has agreed to it.

THE CONSTITUTION (AMEND-MENT) BILL, 1977

(To amend articles 120, 210, insertion of new article 342-A and amendment of articles 343, 344, 346, 348 and 368.)

डा, रूद्र प्रताप ग्रिह (उत्तर प्रदेश) : ग्रावरणीय उपसभापति महोदय, माननीय सदन में दिगत शुक्रवार को सम्माननीय सदस्य श्री मारन ढारा प्रस्तुन संविधान संशोधन विधेयक 1977 पर चर्चा में भाग लेते हुए मैं निवेदन करने जा रहा था कि विधेयक के उद्देश्यों ग्रीर कारणों का कथन शीर्षक में कहा गया है, जो कि मैं उध्रद्द करता हूं: